കേരള സർക്കാർ Government of Kerala 2018



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസററ് KERALA GAZETTE

CONTRACTOR OF THE CONTRACTEXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 15354/Leg.C2/2018/Law.

4th October, 2018 18th Kanni, 1194 12th Aswina, 1940.

Dated, Thiruvananthapuram,

The following Ordinance promulgated by the Governor of Kerala on the 4th day of October, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH, Law Secretary.

ORDINANCE No. 50 OF 2018

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS (AMENDMENT) ORDINANCE, 2018

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Shops and Commercial Establishments Act, 1960.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- Short title and commencement.—(1) This Ordinance may be called the Kerala Shops and Commercial Establishments (Amendment) Ordinance, 2018.
 - (2) It shall come into force at once.
- 2. Act 34 of 1960 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 8.

- 3. Amendment of section 2.—In section 2 of the principal Act, for clause (6), the following clause shall be substituted, namely:—
- "(6) "employee" means a person wholly or principally employed in, and in connection with, any establishment and includes an apprentice or any class of persons as the Government may, by notification in the Gazette, declare to be an employee for the purposes of this Act;".
- 4. Substitution of new section for section 11.—For section 11 of the principal Act, the following section shall be substituted, namely:—
- "11. Grant of weekly holidays.—(1) Every person employed in a shop or a commercial establishment shall be allowed in each week a holiday of one whole day:

Provided that nothing in this sub-section shall apply to any person whose total period of employment in the week including any days spend on authorised leave, is less than six days.

- (2) No deduction shall be made from the wages of any employee in an establishment on account of any day on which a holiday has been allowed in accordance with this section and if such person is employed on the basis that he would not ordinarily receive wages for such day, he shall nonetheless be paid for such day the wages he would have drawn had the holiday not been allowed on that day."
 - 5. Amendment of section 20.—In section 20 of the principal Act,—
- (i) for the figure and letters "7 P.M." the figure and letters "9 P. M." shall be substituted;
 - (ii) the following proviso shall be added, namely:-

"Provided that an employer may employ women employees between 9 P. M. and 6 A. M., after obtaining the consent of such women employee and ensuring that no female employee is employed between those hours other than in groups consisting of at least five employees having a minimum of two female employees and adequate protection of

their dignity, honour and safety, protection from sexual harassment and facility for transportation from the shop or establishment to the doorstep of their residence."

- 6. Insertion of new section 21B.—After section 21A of the principal Act, the following section shall be inserted, namely:—
- "21B. Seating facilities.—In every shop and establishment, suitable arrangements for sitting shall be provided for all workers so as to avoid 'on the toes' situation throughout the duty time, so that they may take advantage of any opportunity to sit which may occur in the course of their work.
 - 7. Amendment of section 29.—In section 29 of the principal Act,—
 - (1) in sub-section (1A),—
- (a) after the figure and letter "21A", the figure and letter "21B" shall be inserted;
- (b) for the words "five thousand rupees", the words "one laki, rupees" shall be substituted;
- (c) for the words "ten thousand rupees", the words "two lakh rupees" shall be substituted;
- (2) after sub-section (1A), the following proviso shall be inserted, namely:—

"Provided that the amount of fine for contravention of any of the provisions shall not exceed two thousand and five hundred rupees per worker employed.";

- (3) for sub-section (2), the following sub-section shall be substituted, namely:—
- "(2) Whoever, contravenes any of the provision of sections 7, 19, 20, 28 and 30 shall, on conviction, be punishable with fine which may extend to fifty thousand rupees:

Provided that the amount of fine for contravention of any of the provisions shall not exceed two thousand rupees per worker employed.";

- (4) after sub-section (2), the following sub-section shall be inserted, namely:—___
- "(2A) Whoever, wilfully obstructs an Inspector in exercising all or any of the powers conferred upon him by or under this Act or the rules made thereunder or refuses or wilfully neglects to afford the Inspector any reasonable facility for making any inspection, examination, enquiry or investigation authorised by or under this Act or the rules made thereunder, in relation to a shop or establishment, shall be punishable with fine which may extend to one lakh rupees.";
- (5) after sub-section (4), the following sub-section shall be inserted, namely:—
- "(5) Notwithstanding anything contained in sub-section (2) of section 29 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) a Judicial Magistrate of the First Class shall be empowered to impose a fine which may extend to two lakh rupees for the offences punishable under this Act.".
 - 8. Amendment of section 30.—The following provisos shall be added to section 30 of the principal Act, namely:—

"Provided that the registers and records may be maintained electronically in the form and manner, as may be prescribed:

Provided further that at the time of inspection, a hardcopy of such records, if demanded, shall be submitted to the Inspector duly signed by the employer.".

P. SATHASIVAM, GOVERNOR.